## CA NO.34/2016 and CP NO. 96(ND)/2010 RT No.45/2016

Rakesh Kumar Gupta & Anr.

... Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)

Ms. Charu Sharma, Advocate for Raj Dulari, Petitioner No. 1(v)

Mr. Ajay Sharma, Advocate for respondent No.5. Mr. Prince Chadha, Practising Company Secretary

for respondents No.2 to 4 & 7. None for respondent No. 6.

Ms. Charu Sharma, Advocate for Ms. Raj Dulari, petition No.1(v) seeks to make statement that aforesaid legal heir of the petition No.1(v) seeks to withdraw from the instant petition. Allowed.

Learned counsel for the petitioner has already filed replication to the reply filed by respondent No.5 and copy of the same has been sent to the counsel for the respondents.

Mr. Prince Chadha, Practising Company Secretary for respondents No. 2 to 4 & 7 submits that Sanjiv Bansal Advocate engaged by the respondents has since died and short time is requested by the respondents to engage another counsel in his place. The matter is adjourned for arguments to 13.01.2017.

It is made clear that no request for further adjournment shall be entertained on the grounds which have been submitted by them today.

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Intimation be also submitted to the Hon'ble President, Principal Bench, New Delhi that under the circumstances of the case, this matter cannot be disposed of within the extended time which is up to 12.01.2017 for which extension was sought.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

December 19, 2016